President's Proclamathere, all of which together, perhaps, have been responsible for the ULFA

have been responsible for the ULFA movement. The reasons for that have to be gone into and it is not to be suppressed just with the help of the army.

But what has been done, really, in Assam? I should say that the AGP has demonstrated the utmost res-We have our own differences traint with the AGP Such differences are there with many But their forbearance, their patience, in the face of the gravest provocation, of over-effort, by the Government of the country. that patience cannot be under-valued when we consider their organizational capacity in the whole of Assam, their appeal to the people and their command over the people Therefore, I would tell

THE DEPUTY CHAIRMAN Prof Bhattacharjee, finish

PROF. SOURENDRA BHATTA-CHARJEE: Yes, just one minute

I support Mr Goswami's Resolution But Mn Goswami himself has suggested March or April, not really the restoration of the AGP Government So, the earliest election is the only way out by which this Government can save its face and can also respond to the democratic opinion of the people of the State.

Thank you, Madam

THE DEPUTY CHAIRMAN. After the lunch, we would have further discussion and reply on the Statutory Resolution on Assam (Interruptions) पहले बैहिए। Just a minute मेरी बात पूरी होने से पह लेखाप कैसे खडे हो रहे हैं। ग्रब यह डिसक्शन लंच के बाद होगा। उसके बाद एक छोटा सा बिल है, उसे विध्लीट करने के बाद होशल मेंशन होंगे।

The House is adjourned till 2-30 %.m for lunch.

tion under article 356 in relation to Assam

The House then adjourned for lunch at thirty-one minutes past one of the clock

The House re-assembled after lunch at thitry-three minutes past two of the clock, The Vice-Chairman (Shri M. A. BABY) in the Chair

- 1 Resolution approving President's Proclamation under Article 356 in relation to Assam and
- 2. Motion recommending revocation of the Proclamation—contd.

THE V!CE-CHAIRMAN (SHRI M. A. BABY). Shri Khyomo Lotha Absent

SHRI HIPHEI (Mizoram). I rise with a very happy mood to give my support to the motion moved by the hon Minister of State for Home, Mr Subodh Kant Sahai.

While sitting on that side, we supported another motion like the Constitutional Amendment for extension of President's Rule in Punjab Now, sitting this side, we support this President's Rule imposed in the State of Assam. We do not change our mind, we do not change our principles, we do not change our thoughts with the change of four seats and division numbers

It is obvious whenever important issues are taken up, there are at least Today also we have two opinions One is for the motion two opinions and the other is against the motion. I would like to mention here that in this world everything is imperfect. It has its own merits and demerits So also is the imposition of President's rule in the State of Assam. It has good points and it has bad points It has its own merits and it has alse We have to think what is ?emerits To me the merit is more am from the State of Mizoram which is one of the most sensitive border States in India It was a part of Assam till 1972. We all know what a

[Shri Hiphei]

border State means The border States are surrounded by foreign countries I don't claim that I know very well about the foreign relations From our experience I do know that some countries are trying to sow the seeds of insurgency and making it into a movement resulting inultimately into uprising in the border States That is what exactly happened in Mizoram in 1966. No timely action was taken by the State of Assam at that time As a result of that there was long 20 year bloodshed and suffering leaving bitter memories which are not at all conducive to the emotional integration of the country The situation in Assam was the same as that of Mizoram Foreign hands are suspected to be involved, many youths were trained outside and inside India The situation has become uncontrollable Apparently it was the rule by the elected body of AGP Government but practically it was not It was the rule by the ULFA acti-There are 23 districts in the State of Assam Out of 23 districts, 19 districts were dom nated by the ULFA activists Their zonal manders are supreme rulers in those districts So it was not a question of imposition of President's rule but it is a question of the rule by unlawful bodies like ULFA where we have allowed a State to be run, to be controlled by that unlawful body of ULFA activists They have controlled the whole State It was suspected that the Government at that time was not only trying to control the activities but they were suspected to be helping hands to them

## THE VICE-CHAIRMAN (SHRI M A BABY) Please conclude

SHRI SIPHEI I am concluding Huge amounts of money had been collected at gun-point There are 800 tea gardens. Those tea gardeners could not look after their gardens The economy of the State was badly affected It was on the verge of collapse If the State Government at

that time had taken action, had performed its Constitutional duties, that extremism could have been stopped. It could have been nipped in the bud if the Government took initial steps It had become uncontrollable and the whole State was burning There are more than 130 murder cases. No culprit was apprehended Rs 5 lakhs was demanded from each tea gard-It is too much Life and property of the people were not protec-They were at the mercy of the ULFA activists That had to be tac-Now, after the imposition of President's rule, we have not heard any news of killing; we have not heard any news of looting, we have not heard any news of forcible collection of money It appears that the situation has improved But. there might be some excesses commit-Whenever the ted by the army army moves, we cannot expect a very smooth sailing They are also human beings like us except that their duties They can make misare d'fferent I am very sympathetic to the people of Assam that they are suffering the torture they are suffering the rapes I am with them But I would like to request them to be patient and tolerant

We have experienced for long 20 Now a brighter day has dawned The intention of the imposition of President's rule is not to oppress the people or to suppress the people, it is for the safety of the country, it is for the integration of Now this is done in the nation order to save the country We are not allowing an inch of our territory to go from India We have to save it for the safety of the nation, for the longevity of the nation for the of the people of betterment Assam, for their welfare, for betterment of the State, this has to be approved Thank you, Sir.

SHRI DAVID LEDGER (Assam). Mr Vice-Chairman, Sir, I rise to oppose the resolution moved by the Government seeking approval of the imposition of President's rule in the State of Assam

I oppose the resolution Vice-Chairman, Sir, because I am averse to the concept of suspension of democratic process in any part of the country. I oppose the resolution because today, in the garb of President's rule, virtually army rule is going on in the State of Assam The entire State has been declared as a disturbed area and the draconian provisions of the Armed Forces (Special Powers) Act are being blatantly made use of On the pretext of nabbing militants, the armed personnel are harassing innocent citizens. Indiscriminate arrest, assault, intimidation, molestation and rape of women, cold-blooded killings destruction and looting of property, everything conceivable is being done by the army Jawan in the State of Assam today. Degrading treatment is being meted out to the respectable citizens Human dignity is being violated. Fundamental rights, as enshrined in the Constitution of India are being violated Human rights are being violated with impunity to speak of the existing laws, even the provisions of the Armed Forces Special Powers Act are being violated Section 5 of the Act specifically says that "any person, who is arrested by the army, is to be immediately handed over to the police". In spite of this, people arrested by the have been detained for days together They have been tortured and finally, they have been handed over to the police and in some cases. Sir, people could not come back to their families alive Their dead bodies were handed over to the police would just cite a few examples and I would like to draw the attention of the Home Minister to these Gogoi, an employee of the Transport Division of the Oil India Limited was picked up by the army on the 4th of December His dead body was returned to the police on the 6th December His body bore the marks of brutality His right eye gouged out Gambhir Gogoi, an employee of the Savitari Tea Estate, was picked up on the 1st, his dead body was handed over to the local police on the 6th Sir, I would like to say

that even old men and pregnant women have not been spared Lakhu Ram, a 55-year-old man belonging to the ex-tea garden tribe of Lakhi Pathar, was going fishing. He was not an activist of the ULFA He went fishing and the army had to shoot the old man leaving him in the fields to Mrs. Paramado<sub>1</sub> Payne, a 36year-old pregnant tribal lady, who was cleaning rice in her house and who was obviously not an ULLFA activist, was shot in the belly and she was left to die Will the Home Minister kindly take note of these allegations and institute an enquiry? the brutality in Assam today perpetrated by the armed forces has surpassed all norms of civilised behavi girls, school our Even teen-aged not been girls, have spared My colleague, Shrimatı Bijoya Chakravarty, has already mentioned an 18 year old higher secondary student, Anjumani Bora from village Chamua gaon under Beehapuria police station in Lakhimpur district, was raped by three army jawans Her parents were confined in the cow-shed They were tied up. That poor girl was screaming away and she was being repeatedly raped by the army jawans These girls have the courage to come all the way to Guwahati and petition the Governor of Assam seeking justice. The Governor has not yet been able to give justice and the three jawans are still at large seeking greener pas-It is not our intention to malign the Indian Army. I would like to make this point very clear that we hold the Indian Army in very high esteem Our mothers and sisters gladly donated, gave away their golden jewellery to the Indian Army in 1962 during the Chinese war But when the same army swoops on our mothers and sisters. Mr Vice-Chairmen. Sir, we certainly have the right and the moral duty to raise these things before the nation. The Government has all along been denying that atrocities have been committed

[Shri Hiphei]

by the army Mav I draw the attention of the Home Minister and the Government that two army jawans have been dismissed from service? They have been court-martialled and imprisoned The charge was that they raped two tribal women near Tejpur and yet the Government goes on saying that there has not been any brutality, there has not been any at-Will the Home Minister kindrocity. Ly enquire into these things?

Sir, I would like to raise another important point Today, in Assam, 1 have already mentioned that the army rule is virtually going on. Today, in Assam, civil administration and the police administration has been totally negated and sidelined. I will give just a few examples. Sir, the Deputy Commissioner and the Superintendent of Police, who was in full uniform of Tinsukhia District were detained by the a my and they were questioned for three hours What was the plea That in Punjab the militants were roaming around wearing the uniform of SPs and DIGs! How funny, Sir! How ridiculous! In Sibsagar District the Superintendent of Police was detained in the army camps for several hours and he was interrogated He was humiliated, he was abused My colleague had mentioned, Sir, that the Circle Inspector of Margherita, Nomor Chandra Tai, his PA. and driver and two armed police personnel were lifted by the army They were blindfolded Their hands were tied up and they were brutally beaten up in a They were detained tea garden during the night And only on the next day they were let off after they had signed papers saying that atrocity had been committed on them. The house of an Executive Magistrate searched and ransacked in was Barpeta District without knowledge of the Deputy Commissioner And yet the audministration, Assem administration today says that nothing has been done, no atrocity has been committed.

THE VICE-CHAIRMAN (SHRI M A BABY) Please conclude

SHRI DAVID LEDGER: Two more points, Sir.

VICE-CHAIRMAN THE (SHRI M A BABY). Try to be brief and don't give two many examples

SHRI DAVID LEDGER: would only like to highlight this point. When this is the plight of top officials of the administration and high police officials, one can just imagine the plight of ordinary citizens, civilians, There cannot be any question of supporting militancy, terrorism or secessionism There cannot be any question of believing in the cult of violence. Sir, but let me caution this Government that State terrorism cannot be the answer to individual terrorism. It has never paid once in the history We have the example of Punjab and Kashmir before us. If I remember correctly, Mr Vice-Chairman, Julio F. Rebeiro, the then Director-General of Punjab Police who had advocated the policy of bullet for bullet, before he left on a new assignment, this gentleman had the good sense to admit his folly and he had advised political solutions I would like caution the Government that any further prolongation of President's rule in the State, any suspension of the democratic process for any further period of time will not improve the situation. It will only deteriorate the situation It will further alienate the people of Assam I wish to warn the Government. I would like the eyes to be opended to the fact that the process of alienation has already My senior colleague, Mr started Dinesh Goswami, was mentioning all these things yesterday So it is my earnest request, I urge upon the Government to restore the democratic process in the State of Assam as early as possible Hold elections in the State of Assam and give the people of Assam the right to choose their representatives and form a Government. We don't mind any party forming a

Government. Let there be a Government, a popular Government.

With these words, before I conclude, I would like to say one thing. The Prime Minister had whown a very good gesture yesterday in the house when he said that he was willing to talk to the militants. We welcome the gesture. The Prime Minister just a few days ago had agreed to talk to the militaries in Punjab and he had even agreed it is on record saying that he was prepared to amend the Constitution. I am not saying that the Constitution should be amended. I am not saying such a thing Sir, but I would only like to urge the Government and call upon the Government not to close the doors of negotiations. The doors of negotiations, the doors of discussion, understanding, should remain open This is my last request to the Government. With these words I conclude Sir.

· अ**डी राम अवबेश सिंह (बिहार)** : उपसमाध्यक्ष महोदय, जहां नक शास्त्रपति शासन की श्रवधि बढाने का सवल है श्रवधि भी बहागी जा रही है, उसका एक्सटेंशन किया आर्थ रहा है, तो इसमें जैसा मैंने दिनेश गोस्वामी जी का भाषण सना श्रीर उनकी तस्मासे को सब्दव बोले; सब की इच्छा यही श्री कि. मर्च चनाव करा दिए जाएं। को कांस्टी-ट्यमनली देवनोकसी 🤒 जनवरी श्रवते द्वाप विधान सभा की जिन्दगी समास्त हो रही थी, इसलिए बिना राष्ट्रपति की घोषणा ने छसके कार्यकाल को बढाने के खिल्लाक हो कोई जारा ही नहीं है और अर्थिक रतक ही यह खुद कारते हैं कि चुनीर्च करे। दीजिए । हां, यह बोत जरूर है कि उसकी अवधि आगे नहीं बढाई जानी **चर**हिए । हम लोग इस राय के हैं कि कहीं भी राष्ट्रपति शासन को लंबा नहीं **धी चना चाहिए। जनता का राज श्र**च्छा 👣 मा बूरा, वह राष्ट्रपति शासन से अच्छा हुआ करता हैं। लेकिन जो परिस्थिति घासमा में पैदा हो गई थी, वह बहुत खराब थी। ग्राम् तौर सेवाहर लोगों की. ध्यापारियों की भीर वहां

 रहने वाले लोकों सी कि का सुरक्षित नहीं थी -श्रोर राष्ट्रपति शासन लाग करने के बाद जो कीजि-प्रकाश में ग्राई है-जो घटनाएँ वहां पर हो सही भी, जो हेनिय कैम्प खुल रहे.थे, इन पर काबू पाने के लिए राष्ट्रपति शासन लाग् करना, कुछ दिन के लिए, जरूरी था। चुनाव की स्थिति किलेने दिन तक बन चाएगी, जितनी जल्दी बन शए केंद्रीय सरकार को उसे बन ने की कोशिश क∘नीचाहिए । लेकिन को स्थिति एक की यी। की सरकार को और दे सकते हैं या किसी को सकते हैं, -सरकार ज्याचा अवायवेह है कि जहां की विकास बहुत व्हेतरमाक हो अहे ही ! मैं इस बात की वकालत क्षेत्री भी नहीं कर सकता कि चाहे मिलिट्री हो, पुलिस हो या कोई अर्ध सैनिक संगठन ही, वह वहां की जनता पर तबाही करे, उसकी इज्जत से खिलवाड करे, महिलाग्रो के साथ बद्सलुक करे। लेकिन मैं याद. विस्ताना चाहता है दिनेश गोस्वामी जी मही हैं, यह 25 जनवरी, 1988 की फेल्मा है, जब ए० जी पी० की सरकार प्री पाप्लेरिटी में थी, वहां "कोकराकाड" ज़िसे के अंदर खोड़ी की करोब-करोब 7 महिलाओं के साच ग्रसम की पुलिस ने सामहिक रेप किया था ... (व्यवधान)

श्रीमंती कमला सिन्हा (बिहार) : क्या प्रश्न उठा रहे हैं आप ? बोडो समस्या कहां हैं इसमें ?

श्री राम कारोस रिस्ह असम सरकार की प्रविश्रलता के कार में कोल रहा हूं।

ंशींनती श्रमला सिन्हा : वहां जो प्रेजीजडेंट रूल है, उस पर बोलिएं न ।

श्री राम प्रविशेश सिंह : उसी पर बोल रहा हूं न । क्यो प्रेजिडेट रूल लागू हुआ, क्यों अस्क्र की सरकार बुरी तरह फ़ीस हो गई थी , मैं यही कहना चाहता हूं । मैं खुद वहा गया और 'कीकराझाड'' में कहा 'मिहलाओं के साथ सामूहिक बला स्कार हुआ बा, मैं उसे टेप करके लाखा, उसके फीटोबाफ़ साम्रा और खन्हें इस स्तार में मैंने पेश किया का 25 जनवरी, 1988 को बीर दी संप्ताह तक

श्री राम **सब्धे**स सिंह] उस प्रक्रमा के झारे में ग्रसम की सरकार मौन रही थी, चुप रही थी। जब मैं बृहां जाकर रिपोर्ट खाया, टेप लाया, तब जाकर ... (व्यवधान)

श्रीमती विजया चनवर्ती : विहार के लोगो का टैप है ग्रापके पास ?

श्री राम अवविश सिंह : जहा भी .. (व्यवसान) ... देखिए, ग्राप महिला हैं ग्रोर महिलाग्नों का रेप हुन्ना, उसको श्राप डिफेंड कर रही हैं। .. (व्यवधान)

श्रीमती मीरा दास (उड़ीसा) : महिलाग्रों पर ग्रत्याचार तो सब जगह ....(व्यवधान) ...

·**की शाम बावधेश सिंह :** मैं इधर भी नहीं बोल्ंबर, उधर भी नहीं बोलंगा, मैं सिर्फ़ एक बात बोल्ंगा ग्रीर उस पर श्रापको बुरा नहीं मानमा चाहिए । श्रीर बाद मे जाकर एस० पी० सम्पेंड हुए, डी० एस० पी० सस्पेंड हुए ग्रीर मैंने यहां श्राकर सदन में उस प्रश्न को रखा, बहस कर ई। ए० जी० पी० के किसी एम ०पी० ने उस सवाल को नहीं उठाया, कांग्रेस के किसी एम० पी० ने उस सवाल को नहीं उठाया । ... (व्य**द्धान**)

DR. NAGEN SAIKIA: It was not true. You have made an allegation which is absolutely baseless. Ram Awadesh Singh, it was not proved. It is completely baseless. It was not proved at all.

3.00 P.M.

श्री- राम अवधेश सिंह : मैं श्रापको चेलेंज कर सकता हूं इस बात को । अगर है तो चलिये आप मेरे साथ, दो और एम. पी. को लें लीजिय, वहीं पर मीटिंग हो जायेगी। वहां सामृहिक रेप हुआ था या नहीं . . . (कथवधनन) इस बात पर हम नहीं पड़ना चाहते....(व्यवधान) मैं यही कहना चाहता हूं कि चाहे रेप मिलट्री

से हो, चाहे आसाम की पुलिस के जिये हो वहां हर तरह से रेप किया, हर तरह का जुल्म किया। चाहे मिलट्री का जुलमें हो या पुलिस का जुलम हो इन संबकी निंदा होनी चाहिये।

उपसमाध्यक्ष (श्री एम० ए० बेबी) : प्लीज कांक्लुड नांव।

श्री राम प्रचधेश सिंह : ग्रीर नियंत्रण होना चाहिये। सरकार के द्वारा काबू एखने की कोशिश क्रनी चाहिये। मिलटी जिसके हाथ में हम संगीन देते हैं, जिसके हाथ में हम लाठी देते हैं, जिसके हाय में हम चाबुक देते हैं उस पर सरकार का नियंत्रण होना चाहिये। उपस्भाष्ट्यक -महोदय, ग्राज में ग्रापके माध्यम से जो राज्य मती है उनसे धर्मल चाहता हूं, उनसे ग्रनुरोध करना चाहता हं कि जितनी शिकायतें आ रही हैं मिलट्री के एट्रोसिटीज की, उसके अत्योचार की, उसके सीमा से बढ़ कर जाने की उस पर ग्रापको नियंत्रण रखना चाहिये। इस बहस का मूल मतलब यही होगा। क्योंकि (व्यवधान)

श्रीमती कमला सिन्हा: प्रेजीडेंट रूल हटेगा या नहीं. .. (व्यवधान)

श्री राम प्रवधेश सिंह: दिनेश गोस्वामी जी नहीं हटाना चाहते हैं। वह चाहते है चुनाव हों ग्रप्नेल तक। ग्राप क्या करेंगी? श्राप मुफ्त मे बहस कर रही हैं.... (व्यवधान)

SHRI DINESH GOSWAMI: Sir, I want to correct his impression. I want the election right now: I did not want the election in April. The Government should announce the election right now.

भी राम प्रवधेश सिंह: इलेंब्शन कभी एनाउंस हो जाये, ग्राफ हो जाये, कल हो ... जाये। लेकिन ग्राप भी तो चाहते हैं श्रप्रेल तक चुनाव न हों....(व्यवधान) मैं उन लोगों मे हूं कि चुदाव आप थ्रब कल कराने के लिये तैयार है तो :

ठीक है, हमारा उस पर क्या बनता-बिगड़ता है। हम तो चाहते हैं कि जनता की सरकार बने और जो प्रोक्सी गवर्नमेट होती है, अयूरोकेट्स की जो सरकार होती है वह सरकार हटे ग्रीर में चाहता हं, मैं मांग भी करता हूं कि जल्दी से जल्दी चनाव कराया जाये। लेकिन यह जो कुछ संख्ती केन्द्रीय सरकार से हुई है वह उचित थी। उतना नहीं होने पर उल्फा के लोगों 'का दिमाम बहुत बढ़ गया था, उनके हाथ बहुत लम्बे हो गये थे, शहर की जिंदमी भी तबाह हो रही थी। इसलिये में समझता हं कि उतना जस्टिफाई था ग्रीर ग्रव जो एक्सेज हो रही है मिलटी के जरिये उस पर भी नियंत्रण रखना चाहिये ।

SHRI W. KULABIDHU SINGH (Manipur) · Mr. Vice-Chairman, Sir, I want to wholeheartedly support the Motion moved by Shri Dinesh Goswamy. But the unlucky part of the thing is that the life of the Assam Legisaltive Assembly expired yesterday So, it has become infructuous. Still we have to consider the promulgation of President's Rule on 27 11 90. Sir, the Governor of Assam misused the provisions of article 356 of the Constitution The Governor was very much conscious of the provisions of article 156 of the Constitution under which the Governor is to hold office during the pleasure of the President of India, which means the pleasure of the Central Government and the Minister, Shri Chandra Shekhar Now, in order to please the Central Government, the Governor acted in a particular way and his re port was extremely one sided and he has surpassed all democratic norms and traditions

Now, the warning with regard to the imposition of the President's Rule in different States was given our respected Prime Minister, Chandra Shekhar, on the 9th December in Bhubaneswar And again in the third week of December in Calcutta elso our hon. Prime Minister warned the State Government of West Bengal And then again on the Christmas Day

at Madras our respected Prime Minister also warned the Government of Tamil Nadu Of Course, subsequently our Prime Minister explained by saying that by these warnings he did not mean that there would be President's rule and dismissal of popular Governments. That was the subsequent explanation. That is very thought good However, the attitude and approach of our present regime is very clear and evident. It is very evident that at the time the Congress (I) gave their support to the present regime, there-were specific conditions imposed on the hon Prime Minister, even though professedly the Congress (I) said that it was an unconditional support Now our Prime Minister is giving these warnings to these non-Congress (I) Governments - because it is for obtaining the support of Congress (I) and other allies that our Prime Minister is acting on the whim and inkling of Mr. Rajiv Gandhi Congress (I). This is very evident I am very sorry for this, because the will come next where non-Congress (I) Manipur Government is there. Then it may even come to Orissa Yesterday also the hon. Prime Minister explained away by saying we do not like to impose President's rule in Nadu So far it is there-today our Prime Minister is not aware what will happen tomorrow or the day after Up till yesterday our Prime Minister was clear: He does not like to dismiss the Government of Tamil Nadu That was yesterday's remark and nothing is known about future So, now the man at the helm of affairs in Delhi is very conscious how to exist, how to survive the Government They do not see the merits of the case.

Now, I may explain that 356 is not liked by anybody. In exceptional circumstances when there is complete, total impossibility of running the Government, when there is complete collapse of the administre tive machinery, then only article 35¢ of the Constitution has to be resorted

[Shri W Kulabidhu Singh]

The imposition of President's rule in Assam on the mere ground that some 141 people were killed and some two crores of rupees were extorted by ULFA activists is not a reasonable ground. What is happening in Uttar Pradesh? In the communal riots hundreds of people were killed And in Andhra Fradesh, Congress (I) ruled State? And what happened in Gujarat? In the communal riots many people were killed in a single day In comparison with Assam those killings are very heinous Now, on this pre-text of non-maintenance of law and order in Assam, I admit that there were some aberrations of the AGP Government The Ministers were very young But even then what to do? They were duly elected by the people, and a duly constituted Government was there Why should it be thrown away in this manner? (Time Bell)

I would like to appeal that the imposition of President's rule may not be a lever of alienating the people of Assam from the mainstream of the country The people of Assam are culturally and socially very advanced But economically and industrially the people of Assam are very backward. This side of the matter should not be ignored by the Central Government

So I would humbly request the Government, through you, Sir, that the Government should not be vindictive and they should treat the people of Assam very liberally and leniently, and democratic process should be restored at the earliest.

With these words, Sir, I conclude Thank you, Sir

SHRI BHADRESWAR BURA-GOHAID (Assam): Mr Vice-Chairman, Sir, while opposing the Statutory Resolution moved by the hon Home Minister and supporting the Motion tabled by hon Shri Dinesh Goswanti, I want to put forward my observations.

Sir, the imposition of the President's Rule in Assam is the first costly blunder of the Chandra Shekhar Government Soon after the imposition of the President's Rule in Assam, the Army has let loose a reign of terror in Assam, I had the experience of visiting almost all the affected villages from Upper Assam to Lower Assam. A rip of fear psychosis prevails right after the sunset At about 6 p.m. sharp, all the shops are closed by the shop-keepers and not a single indi vidual is seen in the streets. And in the name of combing the ultras. the extremists, the entire male persons are being nabbed, and the entire womenfolk has become a target of molestation or rape by the either Army Such a situation prevails there in Assam. It is a fact that we should not criticise the Armed Forces in a national forum or anywhere else. But the fact remains that Why are you using the Army? They are meant for defending the country, they are meant for defending the independence of the country Why are you using them in your political interest? Yes, some boys may have taken to arms. But, instead of going into the root cause of taking arms by boys, instead of going into the matter as to why they are taking to arms, you are giving enough power to the Army to butcher them What is that? There is a very interesting thing going on in Assam in regard to the ULFA boys Every villager used to pray for the betterment of the boys. Now, there are two terms going on in Assem Mr Home Minister kindly note it In regard to ULFA boys; every Assamese used to term themthat 'these are our boys' Kindly note it In regard to the Army, the Assames used to term them as Indian Army What is going on there in Assam? So, this system of alienation is going on there in Assem And your Army is behaving with us in such a way that as if we are a foreign country, we are a foreign nation. So, this is going on in Assam. Hence the boys are being termed as 'our boys' and the Army is being termed as the Indian Army' So, if this state of affairs - is allowed to continue, I agree with Mrs.

in relation to Assam

SHRI

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the national mainstream. I cannot understand what is your national mainstream and what is its definition.

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BURA-

Sir, I have got a series of rape instances. But I do not want to take the time of the House, You see the bestrality of the Army. On 4th December, the Army have entered into the house of one Phulmani, a tribal, an extea garden labourer girl of 15 years old. Sir I cite only two instances because most of the Members have cited a number of them. In regard to this incident, the 15-year old Phulmani was gang raped on the 4th December See the bestiality of the Army On the next day, another group of Army personnel re-entered her house and gang-raped her in front of her parents This is the state of affairs Should I not speak about it here?

SHRI V GOPALSAMY: Congress mainstream.

BHADRESWAR

GOHAIN: What is the national mainstream, I do not follow, Do you think killing of Muslims by Hindus or killing of Hindus by the Muslims is the reason to bring them into the national mainstream? We do not follow it; we cannot understand it and we do not try even to understand it. We do not know what 18 this national mainstream Mander banega va masjid banega. So, you should not try to treat us like this, like talking of national integration or amaity or harmony In Hajo, Assam, parallel chanting of religious hymus of beth Hindus and Muslims are going on daily.

## (The Deputy Chairman in the Chair

My submission is, immediately the two draconean laws should be withdrawn from Assam. I strongly protest against the enforcement of these two laws in Asam, and if you allow this situation to continue in Assam, I will warn you that a befitting answer is already there in Assam, and if need be, we are prepared to die, but only to survive as good Indians

In the other instance, one Sanwal was picked up by the Army from his own residence which is not far from my district. And after two days, he was found dead in the Army Hospital at Jorhat, some 90 miles away from that particular place. How is it that his dead body was found in the Army Hospital where civilians are not at all allowed to go anywhere near for treatment? Even in their daily briefings by the advisers of the Governor, they say there is no atrocity at all and there is no excess being committed by the army. There is a simple denial. So, my submission is, please try to understand the problem. Please try to understand the mass hysteria of the boys taking to arms. Mr Dinesir Geswam, told categorically yesterday that we were never a part of India till the infamous treaty of Yandaboo in 1926. Till then we were never a part of India. Should I go to history? So, we should not be all-treated in that way like foreign enemy. Delhi has got no plans to look after the problems of the border States and all the time whenever anything kappens either in Punjab or in Kashmir, you talk about their joining

THE DEPUTY CHAIRMAN: (Mr. Khyomo Lotha, Please be brief

SHRI KHYOMO LOTHA (Nagaland): Madam Deputy Chairman, thank you for giving me the time. I would not take much time and I will try to be brief. I only want to raise certain issues which, to my mind, have been very irrelevant on the part of the AGP Government when they were ruling the Assam State

Madam, President's rule is not a new thing for the people of the North-East. Infact, Nagaland had the longest period of President's rule for two years. At that time I was sitting

[Shri Khyomo Lotha]

there and the Assam Members were sitting this side, and mine was the lone voice to cry for what they are crying now.

President's rule is imposed naturally because of certain obvious reasons, that is, when there is a Constitutional crisis or when there is breakdown of law and order and administration. In our case, of course, we had the elected Government and after one year, President's rule was imposed in Nagaland in 1975 But the AGP Government had almost a full term. Only a few months before its term expired, President's rule came into being.

Pesident's rule itself is not an evil thing. The only thing is to see what happens during the President's rule whih my colleagues from the other side are contending But I would like to say that there has been a lot of differences of opinion about ULFA and NSCN operating jointly or having their camp in Nagaland. I must say, knowledge—there is no my ---to ULFA. camp in Nagaland Nagaland is now like an open field There is no forest, there is no jungle, to hade because, along the Assam-Nagaland border, the Assam Government, with the help of contractors, had destroyed the forest's conpletely.

Today the AGP. Members are very much agitated over the enforcement of the Disturbed Areas Act in Assam. I can understand, I can appreciate their feelings. But I would like to point out to them that it was the AGP. Government which had enforced the Disturbed Areas Act along the Nagaland-Assam border. This was done by the A.G.P. Government against the interests of Nagaland.

DR NAGEN SAIKIA: Because Nagaland encroached upon Assamese territory

SHRI KHYOMO LOTHA: You say that this was done because of encroachment. For mere encroachment, you enforced the Disturbed Areas Act.

We have seen how the A.G.P. Government functioned. One gentleman referred to the Bodo agitation. The way the A.G.P. Government tried to tackle the Bodo problem, everybody knows. But in the case of the U.L.F.A. the A.G.P. Government did not take any such measures.

Madam, we talk about development backwardness It is We talk about true that the Congress was ruling for many years, not only in Assam but in the entire North-Eastern Region also But then the A.G.P. Government came to power in Assam in 1986. Have they brought out a comparative statement showing how much they have done, how much more they have done than what was done in 30-35. years of Congress rule? We are also agitated There has been no development There is no development. But what has the A G P. Government done to its people who voted them to power?

I come from Nagaland where insurgency was there. We had suffered hundred times more than what they are mentioning today. We had suffered hundred times more, but we had no sympathy at all from our neighbours. They cannot be termed as antinational because they were fully in line with the others in trying to contain or control the situation in Nagaland, Therefore, I do not know how, suddenly, the U.L.F.A. movement has come about Madam, even during that time, in 1968, when the under ground activities were in full swing ın Nagaland, I had undertaken political activity, fulltime. We used to go and talk to those people. We used to go and appeal to the underground elements to come out and join the mainstream. The Government used to appeal to these elements to give up their anti-national activities and provided them with employment.

The point is, in the case of the ULFA, did the AGP Government try to give them any jobs in the

Government services? Have they tried to do that? Have they any record to show that they tried to bring these rebel youth, these frustrated youth, to the mainstream? Did they try to give them reasonable opportunities of employment? Did they try to get them employment in Central services? this connection, I would like to point out that I fought for creating one battalion in the N.F. Railway for giving employment to the Ex-underground Nagas. Actually, this battalion was set up, but, later on, it was not there. I do not know why. The battalion is no more there. I would ask my colleagues from the AGP. Has the A.G.P. Government, its leaders, tried to convince these frustrated youth to shun violence, to give up their violent activities and joint the mainstream by giving them suitable opportunities? (Time-bell) I understand their difficulties. But I do not understand why they are blaming the Congress (I). In think 18 not fair. It is because - of the wrong policies adopted by A.G.P. Government—that the President Rule had to be imposed. Even in these years the Naga people who travel to and through Assam were facing a lot of difficulty, money being extracted from the travellers. I raised this point privately with some of the Members and even in this House.

So, I request my colleagues on the other side that they should appeal to these young people to shun violence and also in order to bring them into the mainstream · provide them with all the job facilities that are available within and outside the State. They should guide the youth of Assam and get them posts in the Central services It is useless to blame the Congress. Of course, I do understand that Congress party is the main party which will contest election, but then that should not be the reason to blame the Congress party. Let the people choose their own representatives when the election comes.

I-want to bring one more point to the notice of the Central Government If , you look at the map of the North-East region, you will find that there has been insurgency in the North-East, in Nagaland, Manipur, Mizoram, and it has not completely died off. Central Government do certain things - which our friends are raising about -army atrocities and driving away these armed militants and their followers, the militant groups may come together in the North-East region. I know that this was not there earlier, but if these forces joined hands together in the North-East, it will be a day of sorrow not only for the North-East region, but also for the whole country. That is why we have to restrain the police and army in their searches or in their coming operations in Assam and in the neighbouring areas. Last mght I have received complaints that Securwill be a day of sorrow not only for civilian and harassing there This has to be retrained even in Meghalaya region.

One of our Member colleagues has said about 'Operation Bajranj' I think it is likely to be misconstrued as it is wrongly named, because I know of one shop in my place which is Bajranj hardware shop. There is a Bajrang union also in my neighbour-hood in Dimapur.

DR. NAGEN SAIKIA: It is in the interest of those who are devotees of Bajrang.

SHRI KHYOMO LOTHA: It is a wrong name. (Time Bell rings). So, the President's rule had to come, we could not help it I wish it ended as soon as possible but in the meantime let us try to contain and concince the frustrated youth and appeal to them come to the main stream of national life.

THE DEPUTY CHAIRMAN: Mr. Saikia, would you like to speak?

DR. NAGEN SAIKIA: Madam, my colleagues have already covered all the major points So, mine will be the briefest speech ever made in a debate of the Parliament I think.

Through you, Madam, only I urge upon the Government of India to withdraw the draconian laws, to inquire into the army atrocities, to punish the persons who are found guilty, to hold election as early as possible and to make an end of the Presidential rule.

गृह मंत्रालय में राज्य मंत्री तथा सुका और प्रसारण वंद्राख्य में राज्य मंत्री (श्री सुबोध काला सहाय) : उप-उन्नापितः महोदया, हमारे माननीय सदस्य श्री दिनेश गोस्वामी जी ने अपना एक मीकन रखा है जिसमे यह कहा गया कि सरकार के प्रस्ताव को नहीं माना जाए <del>प्रौरः यह कहा गया है कि वहां प्रेजीडेंट</del> रूल लागु कर के जनतांत्रिक पद्धति से बनने वाली सरकार को रोका गया है ग्रीर लोगों को चुनाव के माध्यम से अपनी सरकार बनाने के लिए जो मौका मिलने बाला था उसमें कटौती की गई है। तमाम माननीय सदस्यों ने जो खास मुद्दे उठाए हैं उन मुद्दों के अपर मैं समुझता हूं कि ग्रत्याचार चाहे उत्फा<del>ः के लोगों</del> के द्वारा किया जा रहा हो या सरकार के द्वारा किया जा रहा हो या किसी परामिलिटेरी फोर्सेज के द्वारा किया जा रहा हो, अत्याचार को कोई भी समाज बर्दाग्त नहीं करता श्रीर खास कर के झौरतों के साथ अत्याचार की जो घटनाएं ग्राज सदम-में जाई गई हैं मैं शपको विश्वास दिलाते हुए उसी से अपनी बात श्रूक करता हूं। हस भासू के लड़ेगों से भी मिले थे और माननीका सरस्या ने यहां पर जो दो तीन सवालों को ग्रीरतों के साथ, जो एवसेजेज हुई हैं- उनको उसया है। मैंके वहा है कि चाई पैरामिलिटेरी

फोर्सेज के द्वारा या श्रमी के द्वारा सत्यक चार किया गया हो, यह हमारी परम्थरा रही है चाहे कहीं भी पंजाब हो या जम्म काश्मीर हो, ग्रगर इस तरह की किसी घटना की जानकारी सरकार के नो अब में किसी भी स्तर पर लाई गई है तो उसके खिलाफ इन्स्याधरी इंस्टीटयट की मई है। कोर्ट ग्राफ इल्कायरी होती है पैरामिलिटेरी के द्वारा और यह कार्यवाही की जाएगी। मुझे खुशी है कि एक साथी ने कहा कि दो लोगो को सजा भी दी गई है, डिसमिस भी किया गया है। मैं इससे इनकार नहीं करना चाहता। उप-उभापति सहोदया, मैं यह भी कहना चाहता हूं उन तमाम सदस्यों को कि द्यासाम के जो हालात थे उसके हुन सारे लोग चम्मदीद गबाह रहे हैं और जो हकीकत है उससे आधा बन्द कर लेने से हकीकत खत्म नहीं हो जाती है। पिछले एक साल से लगातार हर स्तर पर यह सवाल उठाया जाता रहा कि वहां पर उल्का के द्वारा जो ग्रन्थाचार किया जा रहे थे। In the name of reformists they were virtually running a parallel Government. इत सारे सवाखों ने बारे में सरकार का ध्यान हर समय ग्राकवित करते रहा गया है और मैं अपको यह कहना चाहता हं कि हमने यह कहा है कि ए.जी.पी., भ्रास भीर उल्फा के संबंध का सकाल इतवा ज्यादा नहीं है जितना ज्यादा होकों के विश्वास का सवाल है। वहा सम्बद्धार चल रही थी लेकिन सरकार के किया-कलायों से उन लोगों के दिमाग में विश्वास नहीं हो रहा था। जो लोग-विश्विटम होते थे, कहीं न कहीं उसके दिस म में यह प्रश्तसूचक चिन्ह बन जाला या कि कहीं संग्रहार तो इन लोगों को संग्रहण नहीं दे रही है। यह हकीकत है, लोगों की मानसिकता का सवाल है भीर इसकी तरफ गवर्नर ने लोगों का ध्याद धाक्षित किया था। में कहना चाइता हं फि पिष्टली सरकार किस तरक से पदा-सीम रही है उल्ला की गरिविधिक भी रोंकने के लिए। केन्द्रीय सरकार के द्वारा सारे प्रयास, 17 फरवरी, 1990 को गृह सिंबव ने शासाम के मुख्य सचिव की पद्धा किसमें उत्पन्न के द्वारा जो जो घटनाएं हो रही थी उनके कारे में उल्लेख

किया गया और यह कहा कि इस पर कार्यवाही की जाए। यह मंत्री ग्रीर मैंने उस करत हासकाश्विक गृह मंत्री के साथ 24 मार्च को बढ़ां की स्थिति का जास्ता लिया तथा 30 मार्चको श्रासाम के स्टब्स मंत्री को पत्र लिखा जिसमें गम्भीरता के साथ उस<sup>्पर</sup> **कार्यवाही करने** के लिए उनसे कहा गया। 6 मई को हमारे आज ने जो विपक्ष के नेतर हैं औं गुरुपदस्थामी जी और हमारे उस बक्त के ला मिनिस्टर थे माननीय दिनेश गोस्वामी जी. इन तमाम लोगों के सामने गृह मंती के द्वारा विकारविसर्गे हमा भीर यह कहा स्या कि उल्फा के द्वारा जो घटनाएं घट रही हैं उनके ऊपर मुख्य मंत्री के साथ बैंट कर कुछ चीजों के बारे मे फैसला हुआ था। इस तरीके से यह सिलसिलेबार घटनाएं हैं। एक अगस्त को दिल्ली में बैठक हुई राज्यपाल, मुख्यमंत्री ग्रीर गृह मंत्रालय के बीच मे और उस में यह बहा गया कि इस पर कार्यवाही की जाए। विशेष शक्ति अधिनियम के तहत उल्ह्लो गविविधियों से प्रभावित क्षेत्रों को ग्रशांत मधीषित किये जाने के कारे में ए.जी.पी. सस्कार की सहमति 'थी लेकिक इम्होंने अपने शासनकाल में उसको नही किया। यही नहीं मैं कहना चाइता है कि इसके साथ उस सरकार को किस तस्ह से मजब्ती प्रधान की जाए इसके लिए ग्रतिरिक्श कार्शनयां, संस्त्र, संचार, वाहन ग्रोर विसीय सहायस देने के बाी में भी निर्णय शिया गया । इस <del>संबंध</del> में 22 ग्रमस्त को 1.20 विशेष रूपे संख्य सरवारः को दिये नवे। लेकिन राज्य सरकार ने प्रशांत श्रेत घोषत-नहीं किये। हम लोगों ने वाहत होने की बाद की भी। उस सहकार-में मैं हुन चीजों को ५रस-नली' मानी कर यहा था। हस कह रहे थे कि ग्राप मारुति उद्योग से बिना पैसा क्ये हए सी से ज्यादा जिप्सी ले जाइके झौर प्रशाबित जगहों में उनको दीजिए। सरकार बाद में उद्योग स्थल को पैसा दे देगी। लेकिन वहां कानून ब्यवस्था को नियंतित करने की कोशिश की अप । नियंत्रत करने के उपायो में ठाडा नानून, एन.एस.ए.; विशेष ग्रदालतो की स्थानमा, सुक्ता नेटवर्क सुदृढ़ करना, कार्य योजनामी के सभी पहल्मी को

मानीटर करना मादि रखे गये। यह भी कहा गया कि जिल्ली राजनीतक शक्तिय हैं, जितनी राज**नैतिक** पार्टियां हैं उन सबको मजबती प्रदान क जिससे की उल्झा की गतिविधियों के द्वारा जी आम लोग राजनैतिक जीवन से भ्रपने अलुक महसूस कर रहे हैं वे उन गीत-विधियों में शामिल हो। यह सब उन तमाम चीजों के तहत था। लेकिन उमके तहत दूसरा रहा कि वे धन ऐंठते रः राजनैतिक नेताओं की हत्याएं होती रही, लाइसेंसघारी बंद्रकधारी जो लोग थे उनकी गरस को छीन लिओ जाता रहा, भूमि ग्रीर भवनों को जबदेस्ती दखल किया जाता रहा और लगातार कोर्ट में सुनवाई किये जाने के नाम ५१ एल्झा अपनी सरकार चलाती थीं, लोगों को घटनों के बल चलने को उसने मजबर कर दिया था। लेकिन उस सरक र ने लोई काम नहीं किया। हमारो बंगल में मेंतीं जी बैठी हुई हैं, कह रही हैं कि जल्दी छत्म कर दों। में खत्म कर देना चाहता ह लेकिन हमसे यह न कहा जाए कि हमने जवाब नहीं दिया। .. (व्यवसाप) इन तमाम चीजों के बावजूद कहा गया जो जो घटनाएं वहां हुई वे सर्वध्यापी है। हितेयवर साइकिया के छोटे की हत्या हुई। जब एच के एक. कस. इंजियन आयस के पदाधिकारी और उनके परिकार के लोगों को किडनैंप किया क्या तो मैं जानता हं कि किस तरह केन्द्रीय सरकार श्रीर राज्य सरकार के बीच में वार्ता चल रही थी। ग्राज ग्रगर ग्र-पदस्वामी जी रहे होते जो हमारे नेता भी रहै: हैं. तो मैं उनसे पूछता कि कोई उस मून का कैसे विरोध करता। यही नहीं एस.पी., दौलत सिंह नेंगीं की हत्या हुई। इन सारी हत्याओं की लगातार घटनाएँ होती रहीं। लेकिन कार्यवाही के लिए क्या किया गया? 1 जनवरी 90 से 31 प्रक्तूबर 90 तक की प्रविध के उस सरकार के कार्यकलायों को दखा जुर**ए ती को उत्हा के** खिलाफ़ एफ़. अर्थि आर. 'या हुए वे 1272 में लेकिन कार्यकाही किलमों ५र हई? मामलों में कार्यवाही स्वरूप चाजशीट दी गयी। ... (ध्यवधान) 1272 मे [श्रो सुबोंध कान्त सहाय]

सिफ़्रं 6 र कार्यवाही हुई। यही नहीं, सजा किसी को नहीं हुई। किसी को सजा नहीं मिली। 1990 से 251 उल्फ्रा उग्रवादियों में से केवल 2!, को हिरासत में लिया गया, इतने लोगों को गिरफ्तार करने के बाद भी, श्रीर हथियार कितने बयामद हुए? कुल 94 हथियार बरामद हुए। यह उस दरस्थान की बात मै कह रहा है। ग्रभी प्रेजीडेंट रूल लगाने के बराद जितने लोग गिरफ्तार हुए हैं उनकी संख्या 1550 है स्रोर जो कैम्पस थे उनमे से 21 कैम्प्स को न्युट्लाइज किया गया। डेड बाडीज जो कैम्प्स से रिकवर हुई उनकी संख्या 33 है। 17 डेड बाडीज को ब्राइडेंटीफ़ाई कर लिया गया है। 3 करोड़ 21 लाख रुप्या उल्फ्रा के भिन्न ठिकानों ५र छापा मारने के बाद रिकवर किया गया। ६ करोड़ 21 लाख क्षया इस कम अवधि के तहत रिकवर किया गया। महोदया, मैं कहना चाहता हु कि पसंन जिनको गिरफ्तार करने के बाद छोड़ा गया है स्कूट्नी करके, वह 351 लोगों को छोड़ दिया गया है।

जो हथियार लोगों गने ५कड़ा है, वह 443 रिकवरो विभिन्न तरह के हथियारों की हुतू है और गोलाबारू न्न संख्या भगर जिं। जाए, तो हजार के करीबन इस तरह से लोगों से गोला-बारूद ५कड़ा गया है।

यही नहीं, मैं बताना चाहता कि उन तमाम इलाको में उल्फा के लोग गिरफ्तार- हुए हैं, हार्डकोर, वह अध्णाचल प्रदेश से तीन ग्रिरफ्नार हुए जब प्रजीडेट रूल लगने के भागे, तो उनको बार्डर ५२ गिरफ्तार किया

मेजालय के होम मिनिस्टर के सहयोग से वहां ५र छापा मार करके जो मेजालय में इन्होंने हाईड-अउद क्लाय था प्रेजीडेंट इन्स लगने के बाद, बहुई के स्थारह लोग गिरफ्तार किये हैं, बीच सीगों को वेस्ट बंगाल से गिरफ्तार किया और तीन लोग तिमल नाडू से गिरफ्तार हुए हैं। यह स्थिति रही है।

SHRI V. NARAYANASAMY: Nine ULFA persons were arrested at

ं श्री सुबोध कान्त सहाय . इसमें जुगल किशोर मोहंत जो हाईकोट एवि विस्ट उलफा के रहे हैं, वह भी गिरफ्तार हुए हैं।

THE DEPUTY CHAIRMAN: Please don't interrupt when the Minister is speaking.

श्री सुबोध कान्त सहाय: जो पी. ए. पुकन, पिल्लिसिटी सेन्नेटरी के एसी-सिएट रहे हैं, यह हार्डकोर गिरफ्तार होने वालो में रहे हैं।

इन सारे सवालों के साथ मैं कहना चाहता हूं कि असम जो नार्थ-ईस्ट का गेटवे आफ़ इंडिया कहा जाता है, उस इलाकें में हमारी प्राथमिकता रही है कि राजनीति से क्षर उठ कर के उस इलाके का विकास किया जाए।

ग्रसम श्रकार्ड को भी व्यक्तिगत तीर से हम श्रीर दिनेश गोस्वामी जी मिल कर के मानिटर किया करते थे। श्राज मैं कह सकता हूं कि जितने भी काम थे, उनको हम लोगों ने पूरा किया, एतिहासिक काम पुरा किया है। उस इलाके में जितनी योजना चलाने का काम किया है, वहां सिफ यह कह देना कि वहां के लोगों को श्राधिक विकास की गित में शामिल नहीं किया जा रहा है, ग्र4नी रेसपांसिबिल्टी से बचा नहीं जा सकता है।

मैं तमास स्रोहों से कहना चाहता हूं कि राजनीतिक तीर पर विरोध करने का यह वक्त हों है असम को इस प्रेजीडेंज रूत है दरम्यान हम क्लीन कथ लें, जिससे वहां भर राजनीतिक शक्तियां मजबूत हों भीर फिर वहां भर बल्द से जल्द जानतांतिक भद्धति लागू हो। हमारे लास्ट स्पीकर ने ठीक कहा

कि क्या कोई प्रयास किया गया था उलफ़ा के लोगों को मुख्य धारा में लाने का-क्या कोई राज्य सरकार से या क़ेंद्र सरकाय के द्वारा यह कहा गया था कि म्राप वार्ता कीजिए, जिससे कि उलका के लोगों को हम मुख्य धारा मे लाएं। आज इस सरकार और हमारे प्रधान मंत्री ने, हुमारे एक माननीय सदस्य के कहने पर रेस्पांड किया, कि हम बात क ने के लिए तैया है।

तो हमारो यह नीयत है--वहां नीयत यह नहीं है कि हम दिल्ली से शासन करे, बल्कि वहां नीयत यह है कि वहां की जनता का सही प्रतिनिधि चुन कर राज्य बनाये । इसलिए मैं के ग्र4ना कहना चाहता हु, उपसभापति जी, कि श्रामी के क्षिलाफ़ बहस चला करके राज-नीतिक फ़ायदा उठाने की कोशिश मत कर। हरेकु ग्रादमी जानता है कि किस. तरह से सप्रेंस्ड ग्रीर डिप्रेस्ड हालत में वहां ५र राजनीनि करते थे।

🚅 इसलिए उल्फा के स्पोक्समैन न बने, श्रसियों के स्पोक्समें न बने।

**ैं इन** चंद शब्दों के साथ में चाहता ह कि इसका अनुमोदन किया जाए।

SHRI DINESH GOSWAML As representative of Assam I must thank all the Members, who participated in the debate irrespetive of the fact whether they approve of our stand or they approve of President's Rule, because on two points I find that there is a total similarity of views. One is that the people of Assam should be given as early as possible the choice to elect their own representatives in the Government, The second is that the problems of youths of Assam and also have the whole country and the economic underdevelopment of the region should be tackled.

A number of Members have criticised the functioning of the Assam Gana Parishad Government. Some of allegations, these criticisms and to me are, totally unaccording

founded, exaggerated and politically motivated. I could have met one by one some of the allegations, but I am not doing so because we are not asking for the reinstatement of the Government. President's Rule has become a fait accompli. Therefore, all these prints will be before the people. My friend, Mr. Bhubaneswar Kalıta in the debate made his election speech yesterday He will make points before the people and we will go to the people and try to highlight our own achievements. I am not say ing for a moment that the AGP did and fail, We had not falter shortcomings After all we could not insulate ourselves from the maladies of the political culture, which is developing in the country today... though the maladies, in my view, are much less in our party than in some of the natioanl parties which are there in different parts of this country. But let the people decide it If the people feel that we have failed, they will reject us. If the people feel that in spite of all the difficulties and shortcomings we did a good job, they will accept us and whatever the verdict of the people may be, we accept it with all humility and grace But our view is that people must be given an opportunity to elect their own Government. On one thing everybody said that the AGP Government have failed miserably, there were so many shortcomings, they failed to tackle ULFA, they failed to go for the economic development and there were inner contradictions. But those who speak in such a strong language should not be afraid of going to the people. We, who according to them have failed miserably, are saying hold the elections, let the people decide This is a contradiction which I have not been able to reconcile. If we have failed so badly, we would have been afraid of going to the polls. I said "hold the polls tomorrow and let the people decide."

I have got great regard for the hon. Home Minister because of the inter-

est that he has taken for the North-Eastern region I am happy that the has visited that region. He has taken personal interest and I am sure that he has a commitment for the development of the North-Eastern region. The point that I am making is about the talk with the militants Prime Minister has made a positive response but in his positive response he has failed. He said that the initiative should come from the militants themselves. How can you expect the initiative to come from the militants when you have outlawed the militants and when there is military operation against the militants? I believe in these matters the initiative should come from the Government I am not saying that the initiative should on a highkey initially. The Government can began an initiative at the Governmental level, can begin an initiative at the non-Governmental level. But I would request the Government which has got a lot of expertise in the initiatives and dialogues to initiate the process of a dialogue with the militants not only in Assam but also  $othe_{\mathbf{r}}$ neighbouring gions because I believe violence cannot solve any problem and does not solve any problem. The ULFA violence is not going to solve the problem of the State of Assam The State violence will not be able to contain the ULFA or the militancy in that region.

My friends have referred to a number of cases of atrocities and harassment by the Army. It does not please me to make these allegations because we hold the Indian Army in the highest esteem coming from a border region. If there is a foreign agression tomorrow, it is the Indian Army which shall have to defend us and, therefore, it is not our intention to decry the Indian Army. But there aberrations, aberrations have been galore and it is necessary to keep high the morale of the Indian Army, that these atrocities and harassment, the specific cases which are brought to the notice are immediately enquired into and actions are taken But

tion under article 356 in relation to Assam

let me point out that if there is an Army operation, however cautiously the Army may behave, there are going to be excesses for the very simple reason that the Army is trained to deal with the enemies and not with own people. The training programme of the Army is to deal with enemies. This is a point which has been made by the Army personnel to me. They said "We are not mentally equipped to deal with the civilian population We are trained to deal with enemies When we come to an area we treat the person whom we are dealing with as if he is our enemy." The tendency that has developed in this country of using the army for givil administration, therefore, has a dangerous potency Therefore, I plead with others that the Armyy should be withdrawn, as early as possible and the laws repealed. So, Madam, I will not try to take much of your time more particularly when you have asked me to be brief and the other graceful lady the Minister of Environment has also asked the Minister of State for Home to be brief I will conclude by saying that now the climate is ripe for holding the elections Kindly hold the elections as early as possible have told the House that for helding the elections the outside limit is either March or the first week of April. Therefore, the Election Commission shoud be right now directed to start the process of helding elections. The danger that I see is that the bureaucracy has a tendency to cling to power It is not that the politicians have a tendency to cling to power There were reports from he bureaucracy of Assam that the situation is not conducive for holding elections because they got the taste of power and they do not want to give it up. Therefore, don't go by the bureaucratic-advica-Take a political decision to hold elections because it is the safest course to take us out from the present impasse Continuation of President's rule every day will only alienate people and will be totally counter-productive. Thank yrg, Madam.

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THE DEPUTY CHAIRMAN: Now I will put the Statutory Resolution to vote. The question is:

That this House approves the Proclamation issued by the President of the 27th November, 1990, under article 356 the Constitution, in relation to the State of Assam.

The motion was adopted.

THE DEPUTY CHAIRMAN: The motion of Mr. Goswami is barred because this resolution has been carried.

Now we will take up the Public Liability Insurance Bill, 1991. Shrimati Maneka Gandhi.

श्री छोट्साई पटेस (मुक्तरात):
महोध्या, में सरकार से जानता बाहता
हू कि क्या एक दिन के लिए सेशन बढ
रहा है या गुरुशर को एडज में हो रहा
है ?

उपस्मापित मेरी प्राज तक की इत्तला के मुताबिक सेशन कल खत्म हो रहा है। मझीजी बैठे है, यह बताएंगे।

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA); Madam Deputy Chairman, Mr. Chhotubhai has raised a very valid point. We want to extent the Session by one day.

THE DEPUTY CHAIRMAN: Now the Minister has informed that the Session will be extended by one day on the 11th January, 1991 एक ही दिन की अभी इतला आई है।

SHRI M. M. JACOB. I do not know whether this is in consultation with the other parties or with the Chair or with the Business Advisory Committee. Or is it just an announcement?

THE DEPITY CHAIRMAN: It is a Government decision. (Interruptions). Please have order in the House. I am not able to hear what they say.

DR BAPU KALDATE (Maharaintra): Who is to announce the decision of the Government? Is it the Chair or the Government?

THE DEPUTY CHAIRMAN: He is the Minister for Parliamentary Affairs

DR. BAPU KALDATE: It has nothing to do with the Chair.

THE DEPUTY CHAIRMAN: He is part of the Government.

SHRI SATYA PRAKASH MALA-VIYA: I only apprised Members of the intention of the Government.

THE DEPUTY CHAIRMAN: It is the intention of the Government.

SHRI M. M JACOB. If it is intention, then it is all right. It is not a decision. Decision has to come from the Chair. That has to come in the normal course in consultation with leaders. (Interruption).

THE DEPUTY CHAIRMAN If both Mr Jacob and Mr Bapu Kaldate speak in two different channels at the same time, I cannot understand

DR. BAPU KALDATE; I will sit down for Mr. Jacob.

SHRI M. M. JACOB: I am only pointing that if this is the intention of the Government, it is all right, it is well taken. But the normal thing is, the Chairman has to decide whether the Session is to be extended or not 'The Chairman's decision normally takes place after cosulting the Business Advisory Committee or the leaders of parties. I understand from Mr Malaviya that it is the intention of the Government and not the decision.

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SHRI SATYA PRAKASH MALA-VIYA: Mr. Jacob has rightly understood.

THE DEPUTY CHAIRMAN: Now let me hear Mr. Bapu Kaldate.

डा0 बापू कालवाते जो ग्रंग्रेजी मे उन्हें ने कहा, वहीं मैं हिंदी में कहना बाहता है।

उपसभापति: श्राप हिंदी मे श्रनुताद कर दीजिए उसका। मंत्री जी, तो हाउस एक्सटेड करने का श्रापका इंटेशन है?

श्री सत्य प्रकाश मालवीय: हा, इटेंशन है।

उपसभापति: भैंने इंटेंशन की हाउस को इत्तला दे दी।

Now, Shrimatı Maneka Gandhi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI). Madam,|||(Interruptions)

श्री श्रजीत जोगी: माइक पर श्रा जाइए, श्रापकी श्रावाज नहीं श्रा रही है

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): The hon Minister is inaudible.

उपसमापति . ग्राप गगर बातचीत बंद करें तों शायद ग्रावाज जाएगी।

## THE PUBLIC LIABILITY INSUR-ANCE BILL, 1991

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): Madam, I beg to move:

That the Bill to provide for public liability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

In doing so, I beg to submit that this Bill seeks to fulfil a long felt demand for some mechanism to give immediate relief to victims of accidents in hazardous industries operatons The growth of hazardous industries and operations which produce the many goods needed by us is essential for our development and in recent times there has been a tremendous increase of such industries. However, it has also increased the risks of accidents not only to the workmen ut also to others who may be the victims of the accident sites. Very often, the people affected belong to the weaker strata of the society with little capacity to secure compensation for their sufferings. Workers who are victims of such accidents in hazardous industries are protected by the Workmen's Compensation Act, 1923 and by the Employees State Insurance Act of 1948, but the bers of the public are not assured of any relief except through long legal procedures

The Supreme Court of India in the Oleum Gas leak case have held that the hazardous industries are strictly liable to compensate for any damage caused by an accident in their industries The liability to give relief in such cases is based on the principle of no fault. The claimant for relief shall not be required to plead and establish that the disaster, injury or damage in respect of which the claim has been made was due to any wrongful act, neglect or default of any person It is also our common experience that industrial units seldom have the willingness to readily compensate the victims of accident and, therefore, the only remedy available to the victims is the legal one. Even when a court orders relief, the industries and operations where such accidents occur may not be financially sound and an unanticipated liability often cannot be met by them. These enterprises